

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 379/94.

Dt. of Decision : 14-07-95.

C. Ganesh Chetty

.. Applicant.

vs

Senior Superintendent of Post Offices,
Chittoor Division, Chittoor.

.. Respondent.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondent : Mr. K. Bhaskar Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMIN.)

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To

1. The Senior Superintendent of Post Offices,
Chittoor Division, Chittoor.
2. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
3. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
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(Ranjan Rao)

(Ranjan Rao)

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DA.379/94

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, VC)

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri K. Bhaskar Rao, learned counsel for the respondent.

2. This DA was filed praying for quashing the impugned order No.FD/F-1/92-93 dated 22-3-1994 of Senior Superintendent of Post Offices, Chittoor Division, Chittoor, proposing to dismiss the applicant from service.

3. It is contended interalia for the applicant that the Senior Superintendent of Post Office is not competent to dismiss him from service. The learned counsel for the respondent conceded that the Senior Superintendent of Post Offices is not a disciplinary authority in regard to the applicant. As such the impugned order is liable to be quashed.

4. We have to make it clear that it does not debar the competent authority to initiate action against the applicant on the basis of the conviction of the applicant as per the judgement dated 31-12-1993 in CC.4/93 before Special Court for CBI/SPE cases at Hyderabad.

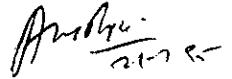
5. In the result, the order dated 22-3-1994 is set aside and the DA is allowed as prayed for subject to what is stated in the penultimate para. No costs.//


(A.B. Gorthi)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : July 14, 95
Dictated in Open Court

sk


Deputy Registrar DA

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

A N D
A. B. Gorathi
THE HON'BLE MR. R. RANGARAJAN: (M(ADMIN))

DATED - 11/7/1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
OA. No.

TA. No. 379/94 (W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Space copy

